

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1964, published in Notification No. GSR 1658 dated the 23rd November, 1964.
- (ii) GSR 1694 dated the 24th November, 1964, rescinding the Rice (Madhya Pradesh) Price Control Order, 1963, published in Notification No. GSR 1673 dated the 19th October, 1963.
- (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1964, published in Notification No. GSR 1695 dated the 27th November, 1964.
- (iv) GSR 1696 dated the 27th November, 1964, rescinding the Rice (Eastern Zone) Movement Control Order, 1959 published in Notification No. GSR 1401 dated the 21st December, 1959.
- (v) The West Bengal Rice (Movement Control) Order, 1964, published in Notification No. GSR 1697 dated the 27th November, 1964.
- (vi) The Orissa Rice (Movement Control) Order, 1964, published in Notification No. GSR 1698 dated the 27th November, 1964. [*Placed in Library. See No. LT-3565/64.*]

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table:—

(1) a copy each of the following Notifications under sub-section

(2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Fifteenth Amendment) Scheme, 1964, published in Notification No. GSR 1288 dated the 12th September, 1964.
- (ii) The Employees' Provident Funds (Sixteenth Amendment) Scheme, 1964, published in Notification No. GSR 1399 dated the 26th September, 1964.
- (iii) The employees' Provident Funds (Seventeenth Amendment) Scheme, 1964, published in Notification No. GSR 1415 dated the 3rd October, 1964.
- (iv) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1964, published in Notification No. GSR 1500 dated the 17th October, 1964. [*Placed in Library. See No. LT-3566/64.*]

(2) a copy of Notification No. GSR 1398 dated the 26th September, 1964, issued under section 1 of the Employees' Provident Funds Act, 1952, extending the said Act to certain establishments. [*Placed in Library. See No. LT-3567/64.*]

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1964-65.

Mr. Speaker: The House will now take up further discussion and voting on the Supplementary Demands for Grants in respect of the State of Kerala for 1964-65 as also the cut motions which have been moved thereto.

Out of 3 hours allotted for these Demands, 1 hour and 40 minutes have